

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 211 of 2017

IN THE MATTER OF:

K. Kishan

.. Appellant

Versus

Vijay Nirman Company Pvt. Ltd.

.. Respondent

Present:

For Appellant:

**Shri Sakel Bhushan and Shri Akash Jardial,
Advocates.**

For Respondent:

**Shri Soumyajit Pani and Inayat Ahmed
Advocates**

ORDER

20.11.2017 This appeal has been preferred by Appellant against order dated 29th August, 2017 passed by the Adjudicating Authority. Against the same very impugned order dated 29th August, 2017 challenged in CP(IB) No. 100/9/HDB/2017 this Appellate Tribunal by todays judgment (20th November, 2017) in “*Ksheerabad Construction Pvt. Ltd. Vs. Vijay Nirman Company Pvt. Ltd.*”- Company Appeal(AT)(Ins) no. 167 of 2017, dismissed the appeal. The case of the Appellant being covered by the decision in “*Ksheerabad Construction Pvt. Ltd. Vs. Vijay Nirman Company Pvt. Ltd.*”, this appeal is

also dismissed for same ground as shown in the aforesaid appeal. However, there shall be no order as to cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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